to all sorts of drinks, Indian or foreign. Here, an impression sought to be created is that he was opposed to foreign drinks only.

MR. SPEAKER: Let us hear the hon. Minister now.

SHRI PILOO MODY: It is merely an inaccuracy. It is not a dishonour.

शराब का आयात

+

*548. श्री श्री गोपाल साबू :

श्री भारत सिंह चौहान :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) विदेशी शराब आयात किये जाने के क्या कारण हैं ;

(ख) विदेशी शराब के स्थान पर स्वदेशी शराब का प्रयोग न किये जाने के क्या कारण हैं ;

(ग) 1966-67 में कितने मूल्य की विदेशी शराब का आयात किया गया था ;

(घ) वर्ष 1964-65 की तुलना में 1965-66 में शराब के आयात पर अधिक धन खर्च किये जाने के क्या कारण थे;

(ङ) क्या सरकार का विचार अगले वर्ष महात्मा गांधी की जन्म शताब्दी के अवसर पर विदेशी शराब का आयात बन्द करने का है; और

(च) यदि हां, तो इससे कितनी विदेशी मुद्रा की बचत होगी और यदि नहीं, तो इसके क्या कारण हैं ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) and (b). Import of foreign wines is allowed primarily to cater to the needs of foreign tourists and foreign technicians and experts residing in India. The indigenously produced wines are yet not of the tastes preferred by them.

(c) Total value of import of wines in 1966-67 was Rs. 2,70,000.

(d) The allocation is for alcoholic beverages as a whole and the actual import of other items was curtailed by importers to import more wines.

(e) There is no such proposal under consideration at present.

(f) Does not arise.

श्री श्री गोपाल साबू : जबकि हमारे यहां फौरेन एक्सचेंज की बड़ी कमी चल रही है भारत सरकार शराब जैसी चीज़ों पर फौरेन एक्सचेंज खर्च कर रही है तो क्या सरकार भारत में नशाबंदी करने के पक्ष में नहीं है ?

सरकार यह विदेशी शराब किन-किन मुल्कों से मंगा रही है और उन की क़ीमतों में आपस में कितना अन्तर है और दूसरे यह कि फौरेन एक्सचेंज को बचाने के लिए क्या कार्यवाही की जा रही है ?

श्री मोहम्मद शफ़ी कुरैशी : जहां तक विदेशी शराब के आयात का ताल्लुक है उस में आहिस्ता-आहिस्ता हम कटौती कर रहे हैं। जहां सन् 1956 में हम करीब 1 करोड़ 44 लाख रुपये की लागत की विदेशी शराब मंगाते थे अब पिछले साल वह कम होकर 25 लाख रुपये तक आ गयी है। जिन मुल्कों से हम यह शराब मंगाते हैं वह यूनाइटैड किंगडम, स्पेन, फैडरल रिपब्लिक आफ़ जर्मेनी, नीदरलैंडस, फिलिपाइंस, डैनमार्क, नार्वे आदि देश हैं।

श्री श्री गोपाल साबू : क्या कारण है कि भारत में जो शराब बनती है उस का स्टैन्डर्ड विदेशी शराब से कम है और विदेशी आयातित शराब का मूल्य अधिक होने पर भी उस का प्रयोग लोग अधिक करते हैं ?

श्री मोहम्मद शफ़ी कुरैशी : अब शराब एक जायके की चीज है और भारत स्थित

विदेशी पर्यटक और विदेशी तकनिशियन आदि यहां भारत में बनी हुई शराब का जायका पसन्द नहीं करते और वह लोग बाहर की शराब का ही जायका पसन्द करते हैं।

श्री हुकम चन्द कछवाय : आप को कौन सी पसन्द है ? .... (व्यवधान)

श्री भारत सिंह चौहान : अध्यक्ष महोदय, भारत में कई राज्यों ने नशाबंदी लागू करने का प्रयास किया है और कई ने उसे कर भी दिया है तो मैं जानना चाहता हूं कि उस का आप के इस विदेशी शराब के आयात पर क्या असर पड़ा है ?

दूसरी बात यह है कि अगर देश के अन्दर बनने वाली शराब की क्वालिटी अच्छी कर दी जाय तो फिर बाहर से शराब को आयात करने की आवश्यकता ही नहीं पड़ेगी तो मैं जानना चाहता हूं कि इस सम्बन्ध में भारत सरकार क्या प्रयास कर रही है ?

श्री मोहम्मद शफ़ी कुरैशी : जैसा मैंने पहले अर्ज किया कि शराब का जो आयात है वह एक करोड़ 44 लाख रुपये से घट कर अब 25 लाख रुपये के करीब तक आ गया है। यह पिछले साल की फीगर्स हैं। बहरहाल आहिस्ता-आहिस्ता शराब के आयात में कटौती हो रही है।

अपने मुल्क में अच्छी शराब बन रही है वैसे अगर माननीय सदस्य को पता हो कि किस जायके की शराब यहाँ पर सब के द्वारा पसन्द की जायगी तो उस जायके की शराब बनाने की कोशिश की जा सकती है क्योंकि जैसा मैं ने कहा शराब लोगों के जायके की चीज है।

SHRI SYED ZULFIQUAR ALI KHAN: Are Governors allowed to import foreign alcohol free of duty and if so, how many of them avail of this facility?

SHRI MOHD. SHAFI QURESHI: I have no information with me on that at present.

SHRI S. K. TAPURIAH: Are they allowed to import free of duty?

SHRI MOHD. SHAFI QURESHI: I do not have that information with me just now. I shall have to ascertain it.

श्रीमती लक्ष्मीकान्तम्मा : यह जो लिकर और वाइंस हम फौरेन डिग्नेटरीज और इम्बैसीज के लिए इम्पोर्ट करते हैं वह मिस्यूज हो रही है और इस बारे में टेकचन्द कमेटी ने कुछ प्रपोजल्स भी किये हैं तो मैं जानना चाहती हूं कि उन प्रपोजल्स का किस हद तक इम्प्लीमैंटेशन हुआ है ?

श्री मोहम्मद शफ़ी कुरैशी : उस बारे में देखभाल की जा रही है।

SHRI PILOO MODY: I cannot understand how a question can be asked about wines and when the reply is given it includes all kinds of liquor. It is quite obvious that the question is on wines which are only a part of alcohol. I do not know why the hon. Minister has confused this. I would like to know why a substantial cruelty has been perpetrated on us by reducing the amount of imported wines from Rs. 1 crore odd to only Rs. 25 lakhs.

श्री मोहम्मद शफ़ी कुरैशी : हिन्दुस्तानी में वाइन के लिए अलहदा कोई लफ्ज नहीं है....

SHRI PILOO MODY: I asked the question in English. Let him please reply in English.

SHRI MOHD. SHAFI QURESHI: In Hindustani, all wines are classified as *Sharaab*. But in English or in other foreign languages, they have different kinds of names such as beer, brandy, cognac etc. The reply which I have given is in regard to wines. It does not include any other alcohol.

SHRIMATI SUSHILA ROHATGI: Is it not an anomaly and an irony at the same time that while our defence laboratories are suffering from paucity of foreign exchange, foreign wine is allowed to flow in India by Indian money moving out of India in foreign exchange? It might add to the happiness of some people, but it does not add to the health or the prosperity of the country. So, may I know whether Government would cut off the imports and ban the import of wines altogether and direct that money to tasks of more vital reconstruction which are so necessary for our country?

SHRI DINESH SINGH: Shri Piloo Mody may not agree with the hon. lady Member.

श्री रामगोपाल शालवाले : गाँधी जन्म शताब्दी पर देश भर में शराब-बंदी के लिये माँग की जा रही है । केन्द्रीय वित्त मंत्री श्री मोरारजी देसाई ने विगत 11 मई को शराब-बंदी के समर्थकों को सत्याग्रह करने की सलाह दी थी और कहा था कि अगर शराब-बंदी के लिए देश में कोई सत्याग्रह हुआ तो वह उस में प्रथम सत्याग्रही बन कर जेल जायेंगे । इस के विपरीत केन्द्रीय खाद्य मंत्री श्री जगजीवन राम ने इसी सम्मेलन का उद्घाटन करते हुए कहा था कि विगत 20 वर्षों में शराब ने समाज में बड़ा आदर प्राप्त कर लिया है और वह प्रगति की निशानी समझी जाती है और शराब न पीने वाले व्यक्ति निम्न स्तर के समझे जाते हैं । यदि विश्वविद्यालय का कोई विद्यार्थी शराब नहीं पीता तो उस के साथी उसे घृणा की दृष्टि से देखते हैं । इसलिए हमको सोचना चाहिए कि शराब पीनी चाहिए या नहीं पीनी चाहिए । 1500 रुपये वेतन लेने वाले प्रत्येक अफसर को शराब पीने की छूट होनी चाहिए । मैं जानना चाहता हूं कि इन दोनों केन्द्रीय मंत्रियों में कौन ठीक है और कौन ग़लत है और इन दोनों मंत्रियों में सरकार की नीति का समर्थक कौन है ?

श्री दिनेश सिंह : हम सभी सरकार की नीति के समर्थक हैं ।

SHRI MANUBHAI PATEL: In view of the fact that the Government of India are committed to the policy of prohibition as stated by the hon. Minister of State in the Ministry of Home Affairs during the last session, and in view of the fact that foreigners who come to India are prepared to respect the Law of India, may I know from the hon. Minister who has just replied to part (e) of the question which reads:

> "whether Government propose to stop the import of foreign wines on the occasion of Mahatma Gandhi's Birth Centenary next year".

by saying that there is no such proposal before Government, whether there is any proposal before Government to offer wine to the statues of Mahatmaji during the Birth Centenary?

SHRI DINESH SINGH: This should be expunged. It is very wrong on the part of the hon. Member to say like that.

MR. SPEAKER: It is totally wrong. Whatever the policy may be, he need not say like this.

SHRI MANUBHAI PATEL: Here, they say that there is no such proposal during the Centenary. When there is a demand from all over India for enforcing a policy of prohibition ....

SHRI CHENGALRAYA NAIDU: This should be expunged.

SHRI RANDHIR SINGH: This should be expunged.

SHRI MANUBHAI PATEL: When a Convention has demanded that there should be ....

MR. SPEAKER: The hon. Member must sit down. I am not allowing him to make a speech now.

AN HON. MEMBER: He cannot insult Mahatma Gandhi's statues like that.

SHRI RANDHIR SINGH : This must be expunged.

MR. SPEAKER : There is no question of expunging it. I have said that it is wrong on the part of the hon. Member to have said like that.

SHRI SWELL : The Deputy Minister in answer to a question...(*Interruptions*).

AN HON. MEMBER : He is shouting.

SHRI SWELL : This is the only way of getting attention in this House; one must raise one's voice to the highest pitch !

The Deputy Minister in answer to a question said that these foreign liquors have been imported in order to meet the needs of the foreign tourists. The Ministry of Tourism has been talking off and on of increasing tourist traffic to this country. Here is the Ministry of Commerce saying that the Government are regularly and gradually reducing the import of foreign liquors to this country; from Rs. 2 crores it has come down to Rs. 2 lakhs or something. May I know whether there is any co-ordination between this Ministry and the Ministry of Tourism ?

SHRI MOHD. SHAFI QURESHI : Yes, there is co-ordination.

SHRI SWELL : What sort of co-ordination ? I would demand of Government that the Minister gives a more respectful answer to a question in this House.

MR. SPEAKER : Next question. Short Notice question.

SHORT NOTICE QUESTION

ALLOTMENT OF ACCOMMODATION TO MPs

+

SNQ.7 DR. MAITREYEE BASU :
SHRI A. SREEDHARAN :
SHRI B. K. DASCHOWDHURY :
SHRI RAGHHUVIR SINGH SHASTRI :
SHRI JYOTIRMOY BASU :

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

(a) whether it is a fact that over 70 chosen accommodations have been arbitrarily allotted by him to selected few Members from the Government General Pool;

(b) if so, under what circumstances;

(c) whether Commercial rate of rent has been charged;

(d) whether the Ministry of Finance was consulted in this regard;

(e) if so, whether Government propose to lay a list of persons who have been allotted such accommodation on the Table;

(f) whether these cases were allotted by the House Committee; and

(g) if not, under what rules these have been allotted ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (DR. RAM SUBHAG SINGH) : (a) No, Sir.

(b) to (d). Do not arise.

(e) The list of 71 allotments to Members from General Pool is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-1784/68].

(f) No, Sir.

(g) The Ministry of Works, Housing & Supply has allotted these bungalows on the basis of procedure in vogue.

DR. MAITREYEE BASU : The List has been laid on the Table. We have gone through it. It is very interesting. This is a very small question. Really this should not have been raised on the floor of the House, but because of the doings of the Ministry, we have to ask it. I am sorry I had to do it. Will the Minister kindly let us know what rule has been followed in drawing up this list ? This is neither alphabetical nor according to division number. This looks like a counter-blast to all of us who are here.

DR. RAM SUBHAG SINGH : We are allotting bungallows according to the procedure which is in existence.

SHRI VASUDEVAN NAIR : What is that procedure ?